

FORM B
PUBLIC ANNOUNCEMENT

**(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)**

**FOR THE ATTENTION OF THE STAKEHOLDERS
OF SPECIFIC ALLOYS PRIVATE LIMITED**

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SPECIFIC ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/05/2000
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203PN2000PTC014912
5.	Address of the registered office and principal office (if any) of corporate debtor	SHOP NO 24 & 25 JEDHE MANSION78 GURUWAR PETH, PUNE, Maharashtra, India - 411042.
6.	Date of closure of Insolvency Resolution Process	07/04/2025
7.	Liquidation commencement date of Corporate Debtor	07/04/2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9.	Address and e-mail of the liquidator, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709. Email id: ipprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709. Email: cirp.specificalloys@gmail.com
11.	Last date for submission of claims	07/05/2025

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of the liquidation of the **SPECIFIC ALLOYS PRIVATE LIMITED** on 07th April, 2025 and the order was uploaded by the Hon'ble Registry on the National Company Law Tribunal Portal on 09th April, 2025.

The stakeholders of **SPECIFIC ALLOYS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 07/05/2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

SD/- Mr. Prashant Jain

Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Date: 14/04/2025

Liquidator, In the matter of SPECIFIC ALLOYS PRIVATE LIMITED

Place: Mumbai

AFA Valid till 31st December, 2025

